NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2015 CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016

NAME OF THE PARTIES: Mr. Rahul Gada

V/s. M/s. Eurobond Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(6) Mr Anshuman Bugla - Advocale

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(dranshyam Tripathi

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Respondent No. I

Order CP No. 23/397-398/CLB/MB/MAH/2015

The Respondent side is present. For the Petitioner has consecutively remained absent for the last two hearings and to this hearing as well, the Petitioner is called absent.

Therefore, the Company Petition 23 of 2015 is dismissed for default.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)